

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 206
IB-662/ND/2020**

IN THE MATTER OF:

M/s. Sagar Colorpac Pvt. Ltd.

...PETITIONER

Vs.

Magpie International Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 26.02.2021
(Virtual Hearing)**

Coram:

DR. DEEPTI MUKESH, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational-creditor :Ms. Kajal Bhatia, Advocate.

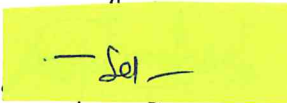
For the Resolution Professional :Mr. Neeraj Gupta, Advocate.

ORDER

Ld. counsel for the RP makes a statement that in compliance of the Court order they have already filed the report with respect to the claim of the present operational creditor M/s. Sagar Colorpac Pvt. Ltd. being admitted. The said document has not come on record. Ld. Counsel states that following up with the registry time and again but they are receiving the reply under scrutiny. Nearly two months have passed. The NIC Department/e-filing Department/Registry whosoever concerned department is directed to check for the document and send it immediately to the Court file within 3 days. List the matter on **4th March, 2021.**



**(Dr. V.K. Subburaj)
Member (T)**



**(Dr. Deepti Mukesh)
Member (J)**

(Annu)